

File No. GAD-ADM0II/107/2022-09-GAD  
[Comp. No.: 160616]



**Government of Jammu and Kashmir  
General Administration Department**

Civil Secretariat, Jammu  
Dated: 30<sup>th</sup> January, 2026

**OFFICE MEMORANDUM**

**Subject: Strict compliance of the provisions of Flag Code of India, 2002 (as amended in 2021 & 2022) and the Prevention of Insults to National Honour Act, 1971-reg.**

The undersigned is directed to forward herewith a copy of Communication bearing No. 15/1/2023-Public dated 22.01.2026, along-with its enclosures, received from Ministry of Home Affairs, Government of India, regarding the captioned subject to all Administrative Secretaries, for kind information with the request to kindly ensure strict compliance of the provisions of Flag Code of India, 2002 (as amended in 2021 & 2022) and the Prevention of Insults to National Honour Act, 1971.

**Encl(s): A/A**

  
30.01.2026  
**(Rohit Sharma) JKAS**  
Additional Secretary to the Government

**All Administrative Secretaries.**

Copy along with above referred communication for similar appropriate action to the:-

1. Director General of Police, J&K.
2. Divisional Commissioner, Jammu/Kashmir.
3. All Deputy Commissioners.
4. All Heads of Departments/Managing Director of PSUs/Corporations.

Copy also to the following:

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
2. Director Information, J&K, with the request to take further appropriate action with regard to undertaking mass awareness programmes and giving wide publicity to the instructions of the Ministry of Home Affairs, Government of India.
3. OSD/Private Secretary to Hon'ble Deputy Chief Minister, J&K.
4. OSD/Private Secretary to Hon'ble Chief Minister, J&K.
5. Private Secretary to the Chief Secretary, J&K.
6. Private Secretaries to all Hon'ble Ministers.
7. Private Secretary to Commissioner/Secretary to the Government, GAD.
8. Private Secretary to Advisor to the Hon'ble Chief Minister, J&K.

**IMMEDIATE**

File No. 15/1/2023-Public  
Government of India  
Ministry of Home Affairs  
(Public Section)

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Kartavya Bhawan-3, New Delhi  
Dated: 22<sup>nd</sup> January, 2026

To  
The Chief Secretaries/ Administrators of  
All State Governments / UT Administrations and  
the Secretaries of all Ministries/Departments of Government of India,

Subject: **Strict compliance of the provisions of Flag Code of India, 2002 [as amended in 2021 & 2022] and the Prevention of Insults to National Honour Act, 1971-reg.**

Sir/ Madam,

I am directed to say that the Indian National Flag represents hopes and aspirations of the people of our country and hence should occupy a position of honour. There is universal affection and respect for, and loyalty to, the National flag. Yet, a perceptible lack of awareness is often noticed amongst people as well as organizations/agencies of the Government, in regard to laws, practices and conventions that apply to display of the National Flag. Copy of 'The Prevention of Insults to National Honour Act, 1971' and 'Flag Code of India, 2002 [as amended in 2021 & 2022]' which governs the use/hoisting/display of National Flag, are available on this Ministry's website [www.mha.gov.in](http://www.mha.gov.in). Salient features of the Flag Code of India, 2002 are enclosed.

2. As per clause (x) of Paragraph 2.2 of Part-II of the Flag Code of India, the National Flag made of paper may be waved by public on occasions of important national, cultural and sports events. You are requested to ensure that on the occasions of important national, cultural and sports events, Flags used by the public, made of paper are not discarded or thrown on the ground after the event. Such Flags are to be disposed of, in private, consistent with the dignity of the Flag.

3. You are also requested to undertake mass awareness programme in this regard and also to give it wide publicity through advertisements in the electronic and print media.

Yours faithfully,

Encl: As above.

*Kamlesh Rabidas*  
(Kamlesh Rabidas)

Under Secretary to the Govt. of India  
☎ : 24010294

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**Copy to:**

1. President's Secretariat, Rashtrapati Bhawan, New Delhi.
2. Vice – President's Secretariat, New Delhi.
3. Prime Minister's Office, South Block, New Delhi.
4. Cabinet Secretariat, New Delhi.
5. Office of all Governors.
6. Election Commission of India, New Delhi.
7. Lok Sabha Secretariat, New Delhi.
8. Rajya Sabha Secretariat, New Delhi.
9. Registrar, Supreme Court of India, New Delhi.
10. Registrar, all High Courts.
11. Office of Comptroller and Auditor General of India, New Delhi.
12. The Union Public Service Commission, New Delhi.
13. Central Vigilance Commission, New Delhi.
14. NITI Aayog, Yojana Bhawan, New Delhi.
15. All attached & Subordinate Offices of the Ministry of Home Affairs.
16. 5 Spare Copies.

  
(Kamlesh Rabidas)

Under Secretary to the Govt. of India  
☎ : 24010294

### Salient Features of Flag Code of India, 2002

1. The Indian National Flag represents the hopes and aspirations of the people of India. It is the symbol of our national pride and there is universal affection and respect for, and loyalty to, the National Flag. It occupies a unique and special place in the emotions and psyche of the people of India.
2. The hoisting/use/display of the Indian National Flag is governed by the Prevention of Insults to National Honour Act, 1971 and the Flag Code of India, 2002. Some of salient features of the Flag Code of India, 2002 are listed below for the information of the public:-
  - a) The Flag Code of India, 2002 was amended vide Order dated 30<sup>th</sup> December, 2021 and National Flag made of polyester or machine made Flag have been allowed. Now, the National Flag shall be made of hand spun and hand woven or machine made, cotton/polyester/wool/silk khadi bunting.
  - b) A member of public, a private organization or an educational institution may hoist/display the National Flag on all days and occasions, ceremonial or otherwise, consistent with the dignity and honour of the National Flag.
  - c) The Flag Code of India, 2002 was amended vide Order dated 19<sup>th</sup> July, 2022 and clause (xi) of paragraph 2.2 of Part-II of the Flag Code of India was replaced by the following clause:-
    - (xi) "where the Flag is displayed in open or displayed on the house of a member of public, it may be flown day and night;"
  - d) The National Flag shall be rectangular in shape. The Flag can be of any size but the ratio of the length to the height (width) of the Flag shall be 3:2.
  - e) Whenever the National Flag is displayed, it should occupy the position of honour and should be distinctly placed.
  - f) A damaged or dishevelled Flag shall not be displayed.

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- g) The Flag should not be flown from a single masthead simultaneously with any other flag or flags.
- h) The Flag should not be flown on any vehicle except of the dignitaries mentioned in Section IX of Part III of the Flag Code, such as President, Vice-President, Prime-Minister, Governors etc.
- i) No other flag or bunting should be placed higher than or above or side by side with the National Flag.

**Note:-** For further details, the Prevention of Insults to National Honour Act, 1971 and the Flag Code of India, 2002 are available on Ministry of Home Affairs' website [www.mha.gov.in](http://www.mha.gov.in).

तत्काल

संख्या 15/1/2023-पब्लिक  
भारत सरकार  
गृह मंत्रालय  
(पब्लिक अनुभाग)

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कर्तव्य भवन-3, नई दिल्ली  
दिनांक: 22 जनवरी, 2026

सेवा में,

सभी राज्य सरकारों के मुख्य सचिव/  
सभी संघ राज्य क्षेत्रों के प्रशासक,  
भारत सरकार के सभी मंत्रालयों/विभागों के सचिव।

विषय : भारतीय झंडा संहिता, 2002 [ 2021 एवं 2022 में यथासंशोधित] तथा राष्ट्रीय गौरव  
अपमान निवारण अधिनियम, 1971 में अंतर्विष्ट नियमों के कड़ाई से पालन के सम्बन्ध में-

महोदय/महोदया,

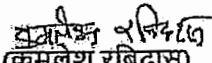
मुझे यह कहने का निर्देश हुआ है कि राष्ट्रीय ध्वज हमारे देश के लोगों की आशाओं एवं आकांक्षाओं का प्रतिनिधित्व करता है और इसलिए, इसे सम्मान की स्थिति मिलनी चाहिए। राष्ट्रीय ध्वज के लिए एक सार्वभौमिक लगाव और आदर तथा वफादारी होती है। तथापि, राष्ट्रीय झंडे के संप्रदर्शन पर लागू होने वाले कानूनों, प्रथाओं तथा परंपराओं के संबंध में जनता के साथ-साथ भारत सरकार के संगठनों/एजेंसियों में भी जागरूकता का अभाव देखा गया है। राष्ट्रीय गौरव अपमान निवारण अधिनियम, 1971 तथा भारतीय झंडा संहिता, 2002 [2021 एवं 2022 में यथासंशोधित], जो राष्ट्रीय ध्वज के प्रयोग/ध्वजारोहण/संप्रदर्शन को नियंत्रित करते हैं की प्रतियां इस मंत्रालय की वेबसाइट [www.mha.gov.in](http://www.mha.gov.in) पर भी उपलब्ध हैं। भारतीय ध्वज संहिता, 2002 की मुख्य दिशा-निर्देश संलग्न हैं।

2. भारतीय झंडा संहिता के भाग-11 के पैरा 2.2 की धारा (x) के अनुसार, जनता द्वारा कागज़ के बने राष्ट्रीय झंडों को महत्वपूर्ण राष्ट्रीय, सांस्कृतिक और खेलकूद के अवसरों पर हाथ में लेकर हिलाया जा सकता है। आपसे यह सुनिश्चित करने का अनुरोध है कि महत्वपूर्ण राष्ट्रीय, सांस्कृतिक और खेलकूद के अवसरों पर जनता द्वारा प्रयोग किये हुए कागज़ के बने राष्ट्रीय झंडों को समारोह के पूरा होने के पश्चात न तो विकृत किया जाए और न ही जमीन पर फेंका जाए। ऐसे झंडों का निपटान उनकी मर्यादा के अनुरूप एकान्त में किया जाए।

3. आपसे यह अनुरोध है कि कृपया इस संबंध में वृहद जागरूकता कार्यक्रम संचालित किए जाएं तथा इलेक्ट्रॉनिक एवं प्रिंट मीडिया में विज्ञापनों के माध्यम से वृहद प्रचार किया जाए।

भवदीय,

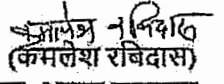
संलग्नक -यथोपरि

  
(कमलेश रविदास)  
अवर सचिव, भारत सरकार  
दूरभाष सं. 011-24010294

...2/-

प्रति प्रेषित :-

1. राष्ट्रपति सचिवालय, राष्ट्रपति भवन, नई दिल्ली ।
2. उप- राष्ट्रपति सचिवालय, नई दिल्ली ।
3. प्रधानमंत्री कार्यालय, साउथ ब्लॉक, नई दिल्ली।
4. मंत्रिमंडल सचिवालय, नई दिल्ली ।
5. सभी राज्यपालों के कार्यालय।
6. भारत का निर्वाचन आयोग, नई दिल्ली ।
7. लोक सभा सचिवालय, नई दिल्ली ।
8. राज्य सभा सचिवालय, नई दिल्ली ।
9. रजिस्ट्रार, भारत का उच्चतम न्यायालय, नई दिल्ली ।
10. सभी उच्च न्यायालय ।
11. भारत के नियंत्रक एवं महालेखा परीक्षक का कार्यालय, नई दिल्ली ।
12. संघ लोक सेवा आयोग, नई दिल्ली ।
13. केन्द्रीय सतर्कता आयोग, नई दिल्ली ।
14. नीति आयोग, योजना भवन, नई दिल्ली ।
15. गृह मंत्रालय के सभी संबद्ध और अधीनस्थ कार्यालय।
16. 1 अतिरिक्त प्रतियां।

  
(कमलेश रमेशदास)  
अवर सचिव, भारत सरकार  
दूरभाष सं. 011-24010294